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WA-2147-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 10th OF SEPTEMBER, 2025

WRIT APPEAL No. 2147 of 2025

COAL INDIA LTD. AND OTHERS

Versus

DR.SANJEEV UPPAL

Appearance:

Shri Anoop Nair - Senior Advocate with Shri Takmeel Nasir - Advocates for the appellants.

Shri Devendra Kumar Dixit - Senior Advocate Shri Shailesh Kumar Jain - Advocates - for the respondent.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the appellants submits that learned Writ Court has erred in rejecting the objection on territorial jurisdiction based on erroneous notice of facts. He seeks leave to withdraw the appeal with liberty to file a review petition.

In view of the above, petition is dismissed as withdrawn with the liberty prayed for.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

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